

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1790 OF 2018 IN
DFR NO. 3511 OF 2018

Dated : 4th February, 2019

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Serum Institute of India Private Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Mr. Shubham Arya
Mr. Ashwin Ramanathan
for Ms. Deepali Seth

Counsel for the Respondent(s) : Mr. G. Umapathy for R-2

ORDER

The learned counsel, Mr. G. Umapathy, accepts notice on behalf of the second Respondent.

IA No. 1790 of 2018
(For Condonation of Delay in Filing the Appeal)

The learned counsel, Mr. Shubham Arya, appearing for the Appellant, submitted that, there is a delay of 28 days in filing the appeal which has been explained satisfactorily in para 3 & 4 of the application and sufficient cause has been shown therein. The delay in filing the appeal is bonafide and unintentional. The delay has been caused due to the circumstances as explained above. Therefore, he submitted that, the delay may kindly be condoned and IA may kindly be allowed. The matter may kindly be heard on merit in the interest of justice and equity.

After careful consideration of the submissions made by the learned counsel appearing for the Appellant and perusal of the reasons assigned at para 3 & 4 of the application, we find that the delay has been explained satisfactorily as sufficient cause has been shown and reasoning assigned is bonafide in nature. We accept the reasoning assigned in the application and delay in filing the appeal is condoned. IA is allowed.

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Registry is directed to number the appeal and list the matter for admission on **12.02.2019**, as agreed by the learned counsel for the Appellant and the second Respondent.

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N.K. Patil)
Judicial Member